Food Safety and Standards (Vegan Foods) Regulations, 2022

1. **Short title and commencement.** - (1) These regulations may be called the Food Safety and Standards (Vegan Foods) Regulations, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions. - (1) In these regulations, unless the context otherwise requires, -

(a) "vegan food" means the food or food ingredient, including additives, flavourings, enzymes and carriers, or processing aids that are not products of animal origin and in which, at no stage of production and processing, ingredients, including additives, flavourings, enzymes and carriers, or processing aids that are of animal origin has been used.

(2) Words and expressions used herein and not defined but defined in the Act, or rules or regulations made thereunder shall have the meanings assigned to them in the Act, rules or regulations, respectively.

3. General requirements. - (1) No person shall manufacture, pack, sell, offer for sale, market or otherwise distribute or import any food as vegan food unless they comply with the requirements laid down under these regulations.
(2) The food products to be called vegan, shall not have involved animal testing for any purpose including safety evaluation, unless provided by any Regulatory Authority.

(3) Every packaging material used for vegan foods shall comply with the provisions of the packaging regulations.

(4) The Food Business Operator shall ensure that all stages of production, processing and distribution shall be designed to take the appropriate precautions in conformity with the Good Manufacturing Practices in such a way to avoid the unintended presence of non-vegan substances.

(5) If the same production line is shared with non-vegan products or ingredients, thorough cleaning or comparable measures in conformity with Good Manufacturing Practices shall be carried out before production of vegan products commences and the same shall extend to all associated machinery, equipment, utensils and surfaces.

(6) The Food Business Operator shall take appropriate precautions in conformity with the Good Manufacturing Practices before vegan products are prepared, produced or packaged.

(7) There shall be traceability established up to the manufacturer level and the Food Business Operator shall comply with any other requirements specified by the Food Authority to maintain the vegan integrity of the foods or food ingredients or products thereof from time to time.

(8) Every vegan food or ingredient shall comply with the relevant provisions, as applicable under the Act, rules and regulations.

4. Labelling and display requirements. - (1) The seller of vegan food either exclusively or as part of retail merchandise shall store and display such food in a manner distinguishable from non-vegan food.

(2) Every package of vegan foods, after the approval, shall carry the logo as specified below:

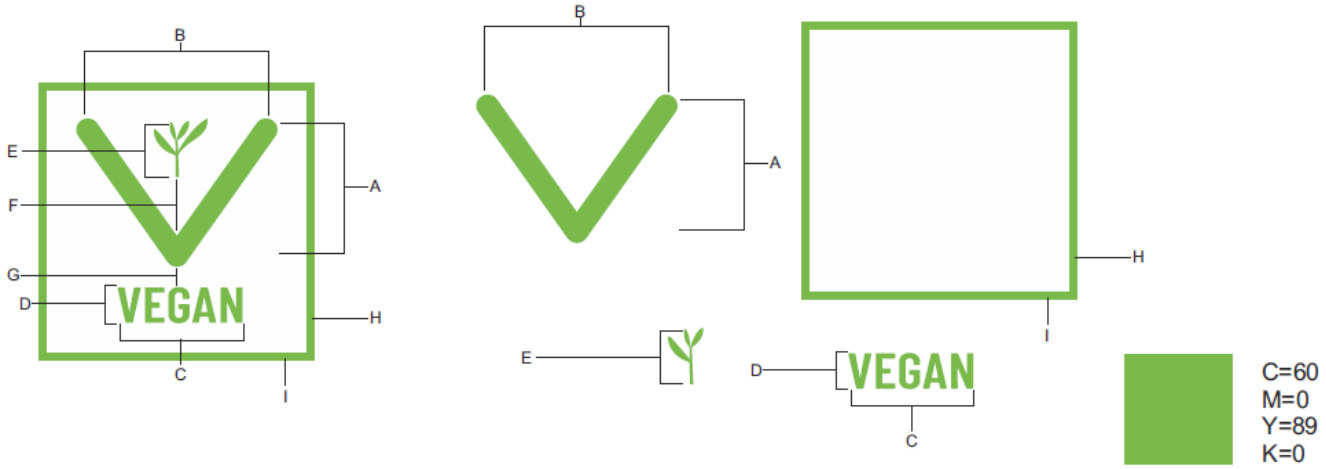


Amendment for substitution of highlighted provision

[1][(2) Every package of vegan foods, after the approval, shall carry the logo as specified below:



Specifications of Logo:



	A	B	C	D	E	F	G	H	I
Milimetre (mm)	7	10	7	2	3.25	3.3	1	15	15

]

This amendment shall come into force on 1st July, 2027

(3) In addition to the specified requirements, all vegan foods shall comply with the packaging and labelling requirements specified under the Food Safety and Standards (Labelling and Display) Regulations, 2020, except clause (b) of sub regulation (4) of regulation 5.

5. Vegan food compliance. - (1) The Food Business Operator shall submit an application to the concerned licensing authority with all necessary details in a format as may be specified by the Food Authority.

(2) The Food Authority may specify guidelines for approval of vegan logo.

(3) No vegan food products shall be imported except with a certificate issued by the recognised authorities of the exporting countries in the format as specified by the Authority is accepted.

Amendment for substitution of highlighted provision

[2][Form-I of these regulations].

This amendment shall come into force on 1st April, 2027

Insertion of Provision

[2][FORM – I

Certificate to be issued by the recognised authority* of the exporting country

(*See sub-regulation 3 of Regulation 5*)

[For products applied for Vegan logo endorsement as per Food Safety and Standards (Vegan Foods) Regulations, 2022]

Country of dispatch	
1. Consignor/Exporter Name Address	2. Certificate number 3. Recognised Authority of the exporting Country and its contact details:
4. Consignee/Importer: Name Address	
5. Country of origin:	
6. Country of destination	
7. Conditions for transport/storage to be maintained	
8. Product Description	
(a) Name of the product/s (Nearest food category as per Food Safety and Standards Regulations)	
(b) Producer/manufacturer (name and address)	
(c) Lot no./Batch no.	
(d) Net weight:	
(e) No. of unit/packages	

(f) Type of packaging	
(g) Date of manufacture/packaging	
(h) Date of expiry (If applicable)	
9. Product composition	10. Intended purpose
11. Whether the product is meant for repacking or relabeling in destination country. a. If Yes, then details of premises for Inspection clearance.	YES/NO

12. Declarations

The undersigned Authorised Official certifies that the product(s) described above satisfies the following requirements:

(a) The food products have not involved any animal testing for any purpose including safety evaluation, unless provided by any Regulatory Authority.

(b) The stages of production, processing, and distribution are designed with appropriate precautions in conformity with good manufacturing practices to avoid the unintended presence of non- vegan substances.

(c) Vegan and non-vegan raw materials are stored separately. The production line of the above company is separate from non-vegan products or ingredients.

(d) If not separate thorough cleaning or comparable measures in conformity with good manufacturing practices have been carried out before production of vegan products commences and also for all associated machinery, equipment, utensils, and surfaces.

(e) Backward traceability of ingredients and their source is established.

13. Authorised official:	
Name:	Designation:
Date:	Signature:
Official stamp:	

* *Regulatory Authority or Recognised accreditation body or Recognised third party certifying body of Vegan Foods in the exporting country.*]

This amendment shall come into force on 1st April, 2027

Note: The Food Safety and Standards (Vegan Foods) Regulations, 2022 were published in the Gazette of India, Extraordinary, Part III, section 4, *vide* notification number F. No. Std/TF-Vegan Foods/Notif./FSSAI, dated the 10th June 2022 and subsequently amended *vide* notification numbers:

1. F. No. SS-T0T1(NOTI)/1/2025-Standard-FSSAI, dated the 21st May 2026; and
2. F. No. ExpertcommitteeonVegan-1stmeeting dated the 28th September 2026.